

# HIGH COURT OF SIKKIM GANGTOK

No.76/Judl./HCS.

Date: 20.03.2025

## NOTIFICATION

In exercise of powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to further amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

**1. Short title and commencement:**

- (a) These Rules may be called the Sikkim High Court (Practice and Procedure) Amendment Rules, 2025.
- (b) They shall come into force with immediate effect.

**2. Amendment in Appendix-A:**

In the Sikkim High Court (Practice and Procedure) Rules, 2011, at serial number 7(a) of the nature of proceeding under Part-II Other Civil Proceedings, the abbreviated form “**Test. Cas.**” shall be substituted as “**Test. Case**”.

By Order.

sd/-  
**REGISTRAR**

